

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1895

ANSWERED ON:08.03.2011

HONOUR KILLING

Azad Shri Kirti (Jha);Punia Shri P.L. ;Yadav Shri Ranjan Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State Governments maintain data relating to honour killings in the country;
- (b) if so, the details thereof alongwith the total number of such cases registered during each of the last three years and the current year, State-wise;
- (c) if not, the reasons therefor;
- (d) whether the Government has issued any directive/advisory to the State Governments to register such cases;
- (e) if so, the details thereof and the reaction of the State Governments in this regard;
- (f) whether the Government has taken any action against the Panchayats involved in such cases;
- (g) if so, the details thereof, State-wise; and
- (h) the steps taken to provide security to couples threatened by family members?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

(a) to (h): As honour killing is not classified as a separate crime under the Indian laws and it is treated as murder, information in this regard is not maintained separately. As per the seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the crime of honour killing and other forms of violence. Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all States/UT Governments wherein States have been advised, inter alia, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the violation of women's rights by so called 'Honour Killings'. Many of the State governments, where alleged instances of honour killing have been reported, have issued detailed instructions to district authorities for the protection of life and liberty of the runaway couples. Some of States have also established Protection Homes for runaway couples.